

SPECIAL BENCH  
COURT - I

O-253

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

CP/405(KB)2017  
IA(COMPANIES.ACT)/118(KB)2022, IA(COMPANIES.ACT)/42(KB)2023,  
COMP.APPL/122(KB)2018, COMP.APPL/477(KB)2017,  
COMP.APPL/449(KB)2017

CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19<sup>TH</sup> JULY 2024

IN THE MATTER OF	<b>KISHORE KEJRIWAL &amp; ANR VS GOLD SILVER ARTS PVT LTD &amp; ORS</b>
UNDER SECTION	<b>SEC. 241(1) SEC. 242(4)</b>

**Appearances (via video conferencing/physically)**

Mr.Sakya Sen,Sr.Adv. ]For the Petitioner  
Mr.Sunil Gupta,Adv. ]  
Mr.Ram Maroo,Adv. ]

Mr.Rishav Banerjee,Adv. ] For the Respondent  
Mr.S.G.Muskara, Adv. ]  
Mr.Rahul Singh, Adv. ]

O R D E R

1. Ld.Sr. Counsel/Counsel on both sides present.
2. It appears from the share certificate produced by the Respondent in the name of Balkrishna Garodia is given under the common seal of the Company dated 30<sup>th</sup> December, 2014. However, the other two share certificates which are produced before us differ from the first one i.e. 30<sup>th</sup> December, 2014, with no proper impression whatsoever.
3. Ld. Counsel Mr. Rishav Banerjee, when the discrepancy was pointed in share certificates dated 9<sup>th</sup> July, 2024 in regard to 6750 share in the name of Sanjiv Kr. Kejriwal and 500 share in the name of Kishore Kejriwal, desired to take back all the three share certificates, which is not permitted.

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4. All the three share certificates be kept in the custody of Registrar, NCLT in a sealed cover to be produced at the time of hearing.
5. Ld. Counsel for the respondent shall produce the original share certificate with copies along with supplementary affidavit.
6. Ld.Counsel for the petitioner will be allowed to respond to the same.
7. List this matter on **27/08/2024 at 4.00 P.M.**

**D. ARVIND**  
**Member (Technical)**

**BIDISHA BANERJEE**  
**Member (Judicial)**